

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c). While Government have no information regarding the number of Government servants who take treatment under the homoeopathic system of medicine, some requests have been received from time to time for providing medical facilities under this system. Government are, therefore, proposing to open a homoeopathic dispensary under the Central Government Health Scheme.

State Homoeopathic Boards

4167. Shri Mohan Navak: Will the Minister of Health and Family Planning be pleased to state:

(a) whether Government are aware that on most of the State Homoeopathic Boards, majority of the members constituting them are not qualified Homoeopaths; and

(b) if so, whether the Central Government have any proposal under consideration to lay down broad outlines for the guidance of the States on the basis of which nomination of members be made to the State Homoeopathic Boards or Faculties?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) From the information obtained by the Government it is seen that certain State Homoeopathic Boards/Councils have a few unqualified Homoeopaths.

(b) The matter will be placed before the Central Council of Health.

Development of Ayurveda

4168. Shri Linga Reddy: Will the Minister of Health and Family Planning be pleased to state:

(a) the amount allotted for health in the Third Five Year Plan to the various States; and

(b) how much of it was allotted for development of Ayurveda in the Third Plan and how much of it was spent?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Rs. 296.80 crores.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-6113/66]. Information separately for Ayurveda is not available.

Scheduled Tribes of Saran District of Bihar

4169. Shri Wadiwa: Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether it is a fact that the Scheduled Tribes of 'Gond' of Saran (Chhapra) District of Bihar State are precluded from getting the facilities available to other Tribes in the State; and

(b) if so, the reasons therefor?

The Deputy Minister in the Department of Social Welfare (Smt. Chandrasekhar): (a) and (b). Enquiries are being made in the matter and the facts will be placed on the Table of the House, as soon as possible.

Decentralisation of Power in Cities

4170. Shri Tan Singh: Will the Minister of Health and Family Planning be pleased to refer to the reply given to Unstarred Question No. 145 on the 7th August, 1962 regarding decentralisation of power in big cities and state the decision taken in the matter?

The Minister of Health and Family Planning (Dr. Sushila Nayar): The matter was considered at the 8th meeting of the Central Council of Local Self Government, the 3rd Conference of State Ministers of Town and Country Planning and the 3rd Conference of Municipal Corporations. In pursuance of their recommendations an expert committee (Rural-Urban Relationship Committee) has been set-up which is studying this question. The report of this committee is expected in June, 1966 and will be considered by Government when available.

Rajasthan Water Supply Programme

4171. Shri Tan Singh: Will the Minister of Health and Family Planning be pleased to state:

(a) the amount of financial assistance given to Rajasthan for rural and